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Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2000

4 of 2000

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Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2000

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An Act further to amend the Uttar Pradesh Motor Vehicles Taxation, Act, 1997 It is hereby enacted in the Fiftieth Year of the Republic of India as follows :-- 1. Received the assent of the Governor on January 10, 2000 published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 11th January, 2000, pp. 7-11

1. Short Title :-

This Act may be called the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2000.

2. Amendment Of Section 4 Of The U.P. Act No. 21 Of 1997

In Section 4 of the Uttar Pradesh Motor Vehicles Taxation Act, 1997, hereinafter referred to as the principal Act,--

(a) In sub-section (1), for the existing proviso the following provisos shall be substituted, namely:--

"Provided that where a one-time tax in respect of any such Motor Vehicle has been paid before the commencement of the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2000 and such tax has not been refunded under subsection (5) of Section 12, no tax under this sub-section shall be payable in respect thereof after such commencement:

Provided further that in respect of an old Motor Vehicle instead of a

- onetime tax, annual tax applicable to such motor vehicle, as specified in Part C of the First Schedule may be paid.";
- (b) after sub-section (3) the following sub-section shall be inserted, namely:--
- "(4) The State Government may, by notification, increase by not more than fifty per cent, the rates of tax, specified in Part B, Part C or Part D of the First Schedule.".

3. Amendment Of The First Schedule :-

In the First Schedule to the principal Act,--

(a) for Part "B" and Part "C", the following parts shall be substituted, namely:--

	P.A	ART "B"				
		ime tax on vion (1) of Se				
Ra	tes of one	time tax in R	lupees			
SI. No.	Vehicle according to the Articles of Part "A"	Registered on or after the date of the commencement of the Uttar Pradesh Motor Vehicles Taxation Act, 1997	Registered in the year 1987 and on or after 1-1-1988 and before the commencement of the U.P. Motor Vehicles Taxation Act, 1997	Registered in the year 1986	Registered in the year 1985	Registered in the year 1984
1	2	3	4	5	6	7
1	I(1)	800.00	634.00	475.00	316.00	158.00
2	I(2)	1500.00	1350.00	1200.00	1050.00	900.00

3	II(1)	2.5% of the	45- 89.00	4180.00	3770.00	3361.00
4	II(2)	605.00	557.00	508.00	460.00	411.00
5	III(1) (a)	2.5% of cost of the vehicle	53- 24.00	4840.00	4356.00	3872.00
6	III(1) (b)	2.5% of cost of the vehicle	75- 50.00	6873.00	6195.00	5518.00
7	III(1)(c)	2.5% of cost of the vehicle	104- 30,00	9486.00	8543.00	7599.00
8	III(1) (d)	2.5% of cost of the vehicle	122- 09.00	11108.00	10007.00	8906.00
9	III(1) (e)	2.5% of cost of the vehicle	122- 09.00	11108.00	10007.00	8906.00
		plus	plus	plus	plus	plus
		5324.00	48- 88.00	4453.00	4017.00	3582.00
		for every	for every	for every	for every	for every
		1000	1000	1000	1000	1000
		Kilograms	Kilog- rams	Kilog- rams	Kilogr- ams	Kilog- rams
		or part	or part	or part	or part	or part
		thereof in	thereof in	thereof in	thereof in	thereof in
		excess of	excess of	excess of	excess of	excess of
		5000	5000	5000	5000	5000
		Kilograms	Kilog- rams	Kilog- rams	Kilog- rams	Kilog- rams
10	III(2)	1210.00	1113.00	1016.00	920.00	823.00

| Regis- |
|----------|----------|----------|----------|----------|----------|----------|
| tered in |
| the year |
1983	1982	1981	1980	1979	1978	1977 or
						prior
						thereto

8	9	10	11	12	13	14
158.00	158.00	158.00	158.00	158.00	158.00	158.00
750.00	600.00	450.00	300.00	163.00	163.00	163.00
2950.00	2539.00	2138.00	1720.00	1311.00	900.00	489.00
363.00	315.00	266.00	218.00	169.00	121.00	73.00
3388.00	2904.00	2420.00	1936.00	1452.00	968.00	484.00
4840.00	4162.00	3485.00	2807.00	2130.00	1452.00	774.00
6655.00	5711.00	4767.00	3824.00	2880.00	1936.00	992.00
7805.00	6703.00	5602.00	5401.00	3400.00	2299.00	1198.00
7805.00	6703.00	5602.00	5401.00	3400.00	2299.00	1198.00
plus						
3146.00	2710.00	2275.00	1839.00	1404.00	968.00	532.00
for every	for every	for every	for every	for every	for every	for every
1000	1000	1000	1000	1000	1000	1000
Kilog- rams	Kilog- rams	Kilogr- ams	Kilog- rams	Kilog- rams	Kilog- rams	Kilog- rams
or part						
thereof in						
excess of	excess of	excess of	excess of	excess of	excess of	excess of
5000	5000	5000	5000	5000	5000	5000
Kilog- rams						
726.00	629.00	532.00	436.00	339.00	242.00	145.00

Provided that the rate of one time tax on vehicles covered by $Article\,II(1)$, III(1) (a), III(1)(b), III(1)(c), III(1)(d) and III(1)(e) oPart A and registered on or after the commencement of the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2000 shall not be less than Rupees 5000.00:

Provided further that the rate of tax in respect of all motor vehicles driven by petrol shall be double of the rates specified against Articles I, II and III of this part

except in respect of the following classes of owners, namely:---

- (a) an individual;
- (b) a Municipal Council, Municipal Corporation, ZilaPanchayat, Nagar Panchayat or Kshettra Panchayat;
- (c) a University established by or under any law;
- (d) any recognised educational institution;
- (e) any public charitable trust;
- (f) any other class of persons using motor vehicles for public purposes specified by the State Government in this behalf by notifications: Provided also that the rates of tax in respect of all motor vehicles driven by diesel shall be double of the rates specified against Articles I, II and III of this part.

PART "C"

Rates of tax (other than one time tax) under proviso to sub-section (1) of Section 4

SI. No.	Vehicles according to the Articles of Part A	Annual rate of Tax (in rupees)
1	2	3
1	I(1)	90.00
2	I(2)	150.00
3	II(1)	500.00
4	II(2)	55.00
5	III(1)(a)	528.00
6	III(1)(b)	748.00
7	III(1)(c)	1034.00
8	III(1)(d)	1210.00
9	III(1)(e)	1210.00 plus
		Rs 484.00 for every 10,000 Kilograms or part thereof in excess of 5000 Kilograms
10	III(2)	110.00

Provided that the rates of tax in respect of all motor vehicles driven by petrol shall be double of the rates specified in Articles I, II and III of this part except in respect of the following classes of owners, namely:--

- (a) an individual;
- (b) a Municipal Council, Municipal Corporation, Zila Panchayat, Nagar Panchayat or Kshettra Panchayat;
- (c) a University established by or under any law;
- (d) any recognised institution;
- (e) any public charitable trust;
- (f) any other class of persons using motor vehicles for public purposes specified by the State Government in this behalf by notifications:

Provided further that the rates of tax in respect of all motor vehicles driven by

diesel shall be double of the rates specified against Articles I, II and III of this part.

4. Amendment Of The Second Schedule :-

In the Second Schedule to the principal Act, for Part-A and Part-B of the following parts shall be substituted, namely:-PART "A"

Rates of refund of one time tax under sub-section (3) of Section 12

SI. No.	Vehicles according to the Articles of Part A of the First Schedule	Amount to be refunded for each month of non-use of the motor vehicle (in rupees)
1	2	3
1	I(1)	3.00
2	I(2)	5.00
3	II(1)	20.00
4	II(2)	2.00
5	III(1)(a)	24.00
6	III(1)(b)	34.00
7	III(1)(c)	47.00
8	III(1)(d)	55.00
9	III(1)(e)	55.00 plus Rs 22.00 for every 1000 Kilograms or part thereof in excess of 5000 Kilograms
10	III(2)	5.00

Provided that the rates of refund shall be double of the amounts specified above in respect of all vehicles in respect whereof tax at double rate has been paid under the provisions to Part B of the First Schedule.

PART "B"

Rates of refund of one-time tax under sub-section (5) of Section 12

Amount to be refunded (in Rupees) in case the age of the vehicles from the month of its original registration is--

case	the age of	efunded (in the vehicles iginal registr	from the			
SI. Veh- Not More No. icles more than one year but not				More than two years but not	More than three years	More than four years

	to the Articles of Part "A" of 1st Sch- edule		more than two years	more than three years	but not more than four years	but not more than five years
1	2	3	4	5	6	7
1	I(1)	475.00	317.00	158.00	Nil	Nil
2	I(2)	1200.00	1050.00	900.00	750.00	600.00
3	II(1)	4180.00	3770.00	3361.00	2950.00	2539.00
4	II(2)	508.00	460.00	411.00	363.00	315.00
5	III(1) (a)	4840.00	4356.00	3872.00	3388.00	2904.00
6	III(1) (b)	6873.00	6195.00	5518.00	4840.00	4162.00
7	III(1)(c)	9486.00	7543.00	7599.00	6655.00	5711.00
8	III(1) (e)	11108.00	10007.00	8906.00	7805.00	6703.00
9	III(1) (e)	11108.00	10007.00	8906.00	7805.00	6703.00
		plus	plus	plus	plus	plus
		4453.00	4017.00	3582.00	3146.00	2710.00
		for every	for every	for every	for every	for every
		1000	1000	1000	1000	1000
		Kilograms	Kilograms	Kilograms	Kilograms	Kilograms
		or part	or part	or part	or part	or part
		thereof	thereof in	thereof in	thereof in	thereof in
		in excess	excess of	excess of	excess of	excess of
		of 5000	5000	5000	5000	5000
		Kilograms	Kilograms	Kilograms	Kilograms	Kilograms
10	III(2)	1016.00	920.00	823.00	726.00	629.00

More than More than More than More than More than More than five years six years eight nine years seven ten years but not but not but not years but years but but not more than more than more than more not more not more than eight six years than than nine ten years eleven seven years years years years 8 9 10 11 12 13 Nil Nil Nil Nil Nil Nil 450.00 300.00 168.00 Nil Nil Nil 2130.00 1720.00 1311.00 900.00 489.00 Nil 266.00 218.00 169.00 121.00 73.00 Nil 1936.00 968.00 Nil 2420.00 1452.00 484.00 3485.00 2807.00 2130.00 1452.00 774.00 Nil 4767.00 3824.00 2880.00 1936.00 992.00 Nil 5602.00 4501.00 3400.00 2299.00 1198.00 Nil 5602.00 4501.00 3400.00 2299.00 1198.00 Nil plus plus plus plus plus Nil 2275.00 1839.00 1404.00 968.00 532.00 for every for every for every for every for every 1000 1000 1000 1000 1000 Kilograms Kilograms Kilograms Kilograms Kilograms or part or part or part or part or part thereof in thereof in thereof in thereof in thereof in excess of excess of excess of excess of excess of 5000 5000 5000 5000 5000 Kilograms Kilograms Kilograms Kilograms Kilograms

532.00

436.00

339.00

242.00

145.00

Nil

Provided that the rates of refund shall be double of the amounts specified above in respect of all vehicles in respect whereof tax at double rate has been paid under the provisions to Part B of the First Schedule.